Increase in Rates of

12.65 hm.
CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

INCREASE IN THE RATES OF POSTAL SERVICES, TELEGRAMS AND TELEPHONES ON THE EVE OF PARLIAMENT SESSION.

श्री रामावतार मास्त्री (पटना) : सम्यक्ष जी, बोलने में पहले मैं एक निबेदन करना चाहना हूं ! इसके बारे में वक्नव्य की कापी हम लोगों के पाम नहीं भेजी गई है ! लगना है कि कोई नई प्रया चालु की गई है ? इसके बारे में मुझे पना नहीं है । पहले बराबर वक्नव्य की कापी दी जाती श्री लेकिन झाज कोई आपी नहीं दी गई है । इसलिए वक्नव्य को मृन कर ही हम कुछ बोल सकेंगे श्रीर मंत्री जी में कुछ गुछ मकेंगे।

श्री इन्द्रजीत गुप्त (ग्रलीपुर) ऐसा नहीं हो मकता ।

श्री मोहम्मा इस्साइल (वैरकपुर) : एजेन्डा पेपर मे नहीं है ।

MR. SPEAKER: The statement was kept in the Notice Office, as usual

श्री रामावतार शास्त्री पहले दी जातीथी।

SHRI INDRAJIT GUPTA: The Members whose names are on the Call-attention notice are always provided with copies. Otherwise, how are they expected to ask questions? Perhaps, it has been given late by the Minister.

MR. SPEAKER: It was received at 10-25.

SHRI INDRAJIT GUPTA: There was plenty of time. It could have been given during Question Hour.

Postal Services

(CA)

MR. SPEAKER: In future, it will be done.

श्री रामावतार शास्त्री : श्रध्यक्ष जी, मैं श्रविलम्बनीय लोक महत्व के निम्नलिखित विषय की श्रोर माननीय संचार मंत्री का ध्यान दिलाना चाहना हूं श्रोर प्रार्थना करता हू कि बह इस बारे में एक वक्नव्य दें :—

> "ससद के सत्त के ठीक पहले डाक-गेवा, नार भीर टेलीफ़ोन की दरों में वृद्धि।"

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA): A review of the Budgetary position of the P&T Department over the past few years shows that the overall surpluses of the Department have been coming down progressively. The profit of Rs 37.14 croies during the year 1971-72 came down to a mere Rs. 2.33 crores during 1974-75. During the current year 1975-76, the Department is expected to run into an anticipated loss of over Rs. 20 croies

Taking the financial picture of the Postal Services independently, it has been observed that the losses incurred by this Wing during the year 1970-71 amounted to a little less than Rs. 1 crore, but had been going up steadily, reaching the figure of about Rs. 66 crores estimated during 1975-76. The total loss on Postal Services since 1970-71 has accumulated to Rs. 138 crores. The calculated loss for next year would have been another Rs. 75 crores.

The Postal Branch is highly labour intensive and about 80 per cent of its cost is spent on staff expenditure. The revision of pay scales implemented on account of the Third Pay Commission's recommendations and some improvements in promotional avenues made as

a result of Agreement in the JCM Department Council in May, 1974 have steeply increased the salary Bill. Besides, sanction of 14 instalments of Dearness Allowance has led to a considerable increase in expenditure on allowance. The wage bill of the Department which stood at Rs. 203 crores in 1973 74 rose to Rs. 321 crores during 1975-76, an increase of nearly Rs. 120 crores during a period of two years.

The P&T Department has been taking various measures to contain the expenditure on staff costs. It is currently engaged in carrying out exercise to modify and simplify the procedures so that the time of staff required for performing various operations pertuining to the work in Post Offices, RMS Offices and Telecommunication Offices may be reduced decided recent economy mea-ures upon by the Government are being implement id so apulously. Staff stan. dards for sanction of man-power are being followed strictly. Expenditure on contingencies, over-time allowance, medical re-imbursement etc. are being controlled and restricted to the minimum required for efficient functioning of the Department measures are expected to result streamlining the working, increasing efficiency and also reducing expenditure. However, these measures cannot by themselves meet the anticipated deficit.

The costing of the individual postal services indicates that almost all the services are running at a loss, mostly due to the increased staff costs as mentioned earlier. The Telecommunication facilities in the country stand at a very low stage of development at present. We have 0.3 telephones per 100 of population as compared to 62.75 in the United States of America. 55.95 in Sweden, 35.9 in Japan and 35.39 in U.K. Telecommunications is an essential infrastructure for fast economic development of the country.

It also provides scope for earning substantial quantum of foreign exchange by export of telecommunication equipment manufactured in the country. The Department therefore, has to have an intensive plan to expand the Telecommunication Services in the remaining 3 years of the 5th Plan. In order to ensure that the existing subscribers get a better service, expansion as well as improvement of the system is absolutely necessary. This calls for heavy investment in more modern and sophisticated equipment. this purpose, substantial support has to be provided to the P&T's Capital Budget from out of the P&T revenues.

The surpluses of the Telecom. Branch are being utilized to balance the overall Budget of the Deparement. Consequently, the internal resources that could be utilized for Telecom development are decreasing fast. The Capital Reserve Fund built up so far will be completely wiped off by the As a matter of fact end of 1975-76 Rs 11 crores have to be borrowed this year from the General Revenues to meet the anticipated loss. Besides the increase in staff costs, prices of Telecom, equipment both imported and indigenously manufactured have been going up steadily. In these circumstances, the Government have found it necessary to revise the tariffs for certain of the Postal Services and Tele-com Services.

The revision of tariffs implemented with effect from 1st March, 1976 are the barest minimum required by the Department to meet its overall costs and earn a little surplus for Capital investment. In fact, the Government have refrained from raising substantially the charges for certain services which are used by the common man. For example, the money order service was incurring a loss of Rs. 11.5 crores per annum. The revision of money order commission will make up the loss only to the extent of Rs. 4.5 crores,

MARCH 8, 1976

[Dr. Shanker Dayal Sharma]

171

still leaving the service to run at a deficit of Rs 7 crores

I would like to submit that the revision of theese rates are within the competence of Central Government under the provisions contained in Indian Post Office Act and Telegraph Act It is only in respect of certain Postal Services like Postcards, letter-cards, letters, book and sample packets, registered newspapers and parcels, that the revision of tariffs are subject to the approval of the Parhament It may be observed that the tariffs for these services are not being revised

The Government have been seriously considering the need for revision of tariffs for quite some time past order to arrest the deteriorating financial position of the Department as early as possible The Government would have liked to revise the rates much earlier but due to certain admi nistrative reasons, this was practicable only from 1st March, 1976 Every day mattered and so the Government decided to revise the rates from March and place the revision on the table of the House on re-assembly of the Parliament

श्री रामावतार शास्त्री ग्रध्यक्ष जी वक्तव्य ना बहुन सम्बा है लेकिन निहायत ही ग्रमन्तोपजनक है भीर जनता पर बोटें करने वाला है। ग्राज 8 तारीख में मदन का मल प्रारम्भ हमा भीर मती महोदय ने इन चीजों की कीमन बढ़ाने या टैक्स बढ़ाने का प्रेमान 25 फरवरी को किया। एक पखवाडा पहले समइ के मत्र से इस बात की चोषणा की गई और मुझे दुख होता है कि डा० शंकर द्यांससमां को जैसे मन मती को शिखडी बना कर सरकार ने साम लोगों पर. करोडों लोगों पर, चोट करने की कोशिश की है।

क्या होता भगर हम 10-15 दिन रक आते, ससद मे उस पर विचार हो लेता? तरह तरह के मुझाब भा जाते, तब भगर संग्यार बढाना चाहती तो कुछ वह बढा सकती थी । इसका क्या ग्रीचित्य है कि उसने ममद में पहले इस तरह की घोषणा की ? इससे तो यही पता चलता है कि ससद का महत्व या इमकी मर्यादा का ख्याल सरकार को नही है।

म्प्यक्ष जी, सरकार ने ग्राम लोगों पर चोट की । मरीग्राड करोड़ा गरीब लोग मेजत है कारखाने में काम करने वाले मजदर मेजन है। इस नरीके मे तार का रट बढ़ा दिया। अब दो रुपये से बस से कोई तार नहीं होगा । तम लोग बारह ग्राने में तार मेज चक हैं एक राय में नार भेज चके हैं। धव तार दो रभाग ५ ३।यगा । उस तरह से रिजम्टेशन की का है। यह ठीव है कि बड़ी बडी बम्पनिया ज्यादा र्राजस्टिया शेजती है। ग्राप व्यव पा समार पर ज्यादा लगान ता हम सब करा। लेकिन एक मामली ब्राटमी ब्रगर मर 1म र्राज्यकी से पद भेजना चाहेगा तो उस ज्यादा दना पहेगा । देहान में किन। व की दकाने नहीं हैं। काई भी ऐसा दहान नहीं हागा अहा पढ़न निखन के लिए लोग बीज्यीज्यीक स पहिलाशर से पुस्तके न मगवाने हा । प्रव उन पुस्तको पर ज्यादा टैक्स दना पड़ेगा । फोडरेशन धाफ इंडियन पब्लिशमं के मनाविक 6 रुपये की किताब के लिए 3 रुपए टैक्स देना होगा। यह कहा का न्याय है कि आप मामूनी लोगो पर टैक्स लगा रहे हैं और बड़े लोगों कोरपोरेट सेक्टर बड़े बड़े इजारेदारों, प्जीपनियों को भ्रापने समय समय पर छुट दी है। न मासुम, धाने वाले दिनो में, बजट के सिलसिले में भाप क्या करने वाले 🖁 ? एक तरफ कुछ धन्ना सेठ मोग भीर इसरी तरफ ऐसे मामुसी लोगों पर चोट, यह कहां का जनतन्त्र है? क्या इसी तरीके से बीस सुदी कार्यक्रम की

173

कियान्वित में ग्राप गरीबों का सहयोग बाहते हैं, मजदूरों का सहयोग बाहते हैं, किमानों का सहयोग बाहते हैं, माधारण गरीब जनता का सहयोग बाहते हैं, मध्यम वर्ग का निम्न मध्यम वर्ग का सहयोग बाहते हैं? मैं ममझता हु कि यह ग्रापने तय कर लिया है कि प्रतिगामी, फामिस्ट ग्रावत्या उनका इस्तेमाल करे। ग्राप उनको मौका दे रहे हैं। ऐसा करके ग्राप गरीबों को, गरीबी मिटाने के नाम पर, णब्ग्रों की गोदी में फेक रहे हैं। उसमें ग्रापकी नीति स्पष्ट मालम पड़ती है।

ब्रध्यक्ष जी. इस स्थिति में में दो-तीन बाते जानना चाहता हू । प्रत्नी बात तो यह बताइये कि सदन का मंत्र या समद् का मंत्र प्रारम्भ होने में पहले ब्रापको यह एलान करने की कौन मी ब्रावण्यकता पड गई ब्राप कक क्यों नहीं मके ?

दूसरी बान, क्या इस तरह की नीति मे भ्राप भ्राम जनता को बीस सूत्री कार्यक्रम के लिए पोल्साहित कर सरेगे ?

तीमरी बात यह ठीक है कि प्रापको पैसे की अकरत है सेवाए वढ रही हैं। डाक-नार विभाग सेवा का विभाग है, यह मैं मानता हू। इमिलए प्रापको घाटा भी हो तो बर्दाम्न करना चाहिए। प्रगर प्राप धनी लोगां पर बढाते तो कोई बात नहीं थी। लेकिन मैं यह जानना चाहता हू कि क्या ग्राप पोस्ट काई मनीभाईर और लिफाफो पर एडवरटाइजमेंट छाप करके भ्रामदनी नहीं कर सकते थे?

प्राखिरी बात, प्रध्यक्ष जी, टेलीफोन की है। टेलीफोन कौन लोग इस्तेमाल करते हूँ? क्या यह सब बड़े लोग ही इस्तेमाल करते हूँ? शहरों में बहुत बड़ी तादाद में मध्यम बब्दें के लोग, साधारण येणी के सीय इस्तेमाल करते हैं, उस पर भी धापने बढ़ा दिया। इसका क्या धौजित्य है? टेलीफोन स्वक्तमा ग्रामकी कैसी है, यह क्य जाहिर है। बार बार हम लोग मदन में बहुस करने हैं कि टेलीकोन ठीक में नही चलने, आपके विभाग में करण्णन है। मैं पटना की बात जानता हू, बाढ़ के नाम पर लाखों रुपय वर्बाद किये गये। मैं यह जानना चाहता ह कि आपने करण्णन को रोकने के लिए जीन में उग्रय किये हैं? फिज्ल-खर्ची रोकने की वात आपने कही है लेकिन करण्णन को हटान के लिए आपने की नमी योजना बनाई है?

मै यह चाहता ह कि इन तीन-चार बातों का आप स्पष्ट जवाब दीजिए ताकि जनता समझे कि आपकी नीयत क्या है, आप सदमुच मे बीम मूली कार्यकम भ्रमल मे लाना चाहते हैं, या उसके नाम पर आप जनता पर हमला बरना चाहते हैं? स्पष्ट का मे जनता यह जानना चाहती है।

डा० शंकर दयाल शर्मा: हमारा बरावर प्रयाम यही है कि जो धाम जनता है उस पर इसका प्रभाव न पडे। माननीय शास्त्री जी ग्रगर गहराई से देखेंगे तो पायमें कि जिन बीजों वा सम्बन्ध ग्राम लोगो से है ग्रीर जिसमे पोस्ट कार्ड है, इनलैंड कार्ड हैं, लिफाफ है उन पर हमने दर की नही बढाया है। जहां तक एडवर्टिजमेटम से श्रामदनी बढाने का सवाल है वह कोशिश तो चल रही है लेकिन वह न काफी है भीर हम उसमे घाटा पूरा नहीं कर मकते हैं। पोस्टल माइड में हमारा घाटा मौजदा दरों से 75 करोड होने जा रहा है जिसमें से हमने जितना बढाया है उससे कुल 19 करोड़ 70 लाख इपया पूरा कर पाये हैं। जो पोस्टल है जिसका सम्बन्ध जन साधारण से हैं प्रव भी उसमें हम दूसरी धामदनी में से व्यय दे रहे हैं। मनी धार्डर की बात भी उन्होंने कही है। जैसे मैंने कहा है हमें 11.5 करोड़ के करीब चाटा था । ब्रब भी हमारा बाटा 7 करोड़ के करीब रहता है। हमने सिफं उतना ही बढ़ाया है जिसके बिना

[डा० शंकर दयाल शर्मा]

हमारा काम नहीं चल सिकता पुरे पोस्टल के रेटों के रिविजन से, डाक के रिविजन से कुल 19 करोड़ 70 लाख की **ब्रामदनी हमारी बढ़ती है बाकी हमने टेलीफोन** से बढ़ाथा हैं। खास तोर से मैं कहना चाहता हं कि अगर हम न बढ़ाते तो गांवों में पोस्ट ग्राफिस खोलने में गाबों में डाक पहुंचाने में जो कि बहुत निश्चित रूप से रुकावट ग्रा जाती । मैंने बताया है कि इसमें बहुत ज्यादा लोग काम करते हैं। इस कारण से कुत दो बरस में हमारा वेज बिल जो हम उनको दे रहे हैं लगभग 120 करोड़ बढ़ गया है। उस में कमी करने की कोई गुजाइश नहीं है। लोगों की छटती करने, लोगों को हटाने की गुंजाइश नहीं है। हम इस ग्रोर ध्यान जरूर दे रहे हैं कि उसके बढ़ने पर रोक लग सके। इसके लिए हमने नियम बनाए हैं ग्रीर उन पर पूरे अनुशासन के साथ पूरे ध्यान के साथ हम देख रहे हैं ग्रौर उसका पालन कर रहे हैं। लेकिन इस समय कोई ग्रौर दूसरा रास्ता नहीं था । ग्रगर हमको टेलीकोम या नई टेलीफोन लाइनें देनी हैं तो उसके लिए हमको पैसे की जरूरत होगी। मैंने बताया है कि हमारे देश में सौ पर . 3 यानी एक हजार लोगों पर तीन टेलीफोन हैं जबिक दूसरे देशों में 67-63 टेर्लाफोन हैं। इसलिए मैं यह कह रहा हूं कि अगर हमको उसको बढ़ाबा है तो हमको इन टेलीफोनज की संख्या बढ़ानी होगी। भ्राप वार बार पी सी भ्रोज की मांग करते हैं। मांग होती है कि गांघों में एक्सचेंज खोले जाएं। वहां हमें एसा करके नुकसान होता है। हमें तो बड़े एक्सचेंज हो फायदा करते हैं। अगर हमको देश को, परे को आगे बढ़ाना है तो जो पिछड़े हुए क्षेत्र हैं वहां इन तमाम चीजों को ले जाना पड़ेगा। उसके लिए पैसे की स्रावश्यकता होगी । हमने काफी सोच विचार के बाद इसका निर्णय किया है।

ऐसा कोई भी टैक्स लगे जिसका जन साधारण पर ग्रसर पड़े इसको हमने कभी भी पमन्द की नजर से नहीं देखा है। ऐमा तभी किया जाता है जब कोई चारा शेष नहीं रह जाता है। ग्राई टी ग्राई का हमको विस्तार करना है, उपकरणों को ज्यादा बढ़ाता है। जब तक इनको खगत नहीं होगी, कारखाने बड़े नहीं बिठा सकते हैं। खपत की जरूरत है। स्पष्ट है कि हम ज्यादा इंतज़ार नहीं कर सकते थे।

तार में हमने जो रेट बढ़ाया है इसके बाद भी तार व्यवस्था में हमें नुकसान रहता हैं। नए रेट के बाद भी जो तार है उसमें हमको 25 लाख रुपये का बाटा फिर भी रहता है। जहां तक टेत्रीफोन का ताल्लुक है उसको दर जो हमने बड़ायी है वह भी थोड़ी बढ़ायी है क्योंकि उसको बहुत लोग इस्तेमाल करते हैं। बहुत ज्यादा उससे लाभ होता है। ग्राप मानेंगे कि अन्तोगत्वा इसका वजन जो बड़-बड़े कारखानेदार हैं, बड़े लोग हैं उनपरहो पड़ता है। स्नाम त्रादमी टेतिकोन करता हो कितने हैं ? ग्राम ग्रादमी जो बहुत टेलोफोन करता है वह भारत का स्राम स्रादमी नहीं बासकता है। हम चा**ह**ते हैं कि भारत का ग्राम ग्रादमी भी बहुत से टेलीफोन करने लगे । हम उसका प्रयास कर रहे हैं।

एक आपित आपने देर को की है
और कहा है कि क्या हम प्रतीक्षा नहीं कर
सकते थे। यह हर महीने दस करोड़ को
आमदनो का सवाल था। दस करोड़ रूपये
हमें मिलते हैं तो हम कुछ और टेलीफोन
व्यवस्था बढ़ा सकते हैं, कुछ और पोस्ट आफिस
खोल सकते हैं। आपने देखा होगा कि इस
सब के बावजूद हम बराबर काम करते रहे हैं
इन चन्द महीनों में, करीब छः महीनों में
31 मार्च तक देश के सवा लाख या उससे भो
कुछ ज्यादा गांवों में प्रति दिन डाक मिलने
लगेगी। कल तक नहीं मिलती थी। दूर
क्षेतों में जाते हैं हम तो खवां बढ़ता है।

खर्चा कम से कम बढ़ा कर हमने यह सब करने की कोशिश की है। ग्राप ग्रगर गहराई से देखें तो स्रापको पता चलेगा कि हमारे सामने कोई चारा नहीं था सिवाय रेटम को बढ़ाने के । इसलिए हमने इनको बढाया है।

श्री रामावतार शास्त्री : ग्राप इंतजार नहीं कर सकते थे

डा० शंकर दयाल शर्मा : हर तीन दिन में एक करोड़ रुपये का फर्क पड़ता है।

SHRI BHOGENDRA JHA nagar): It is a very serious thing that a serious attempt is being made by the Government to erode the very powers of the Parliament and introduce a budget through the back-door just on the eve of the Budget Session. statement takes shelter behind the fact that in accordance with the provisions of the Indian Post Office Act and the Indian Telegraph Act all these increases could be made without reference to the Parliament. The Minister had explained that he had mercy upon the people in that he had exempted items like the post-cards etc. which could not be done without the approval of Parliament. So, therefore, no question of mercy here. statement just now made, we have heard this. He said that substantial support has been provided P&T's Capital Budget from out these P&T Revenues. What I want to say is this. This is the Budget for the coming year and this budget is being introduced in a manner which erodes the authority of the Parliament.

Sir, several blows on democracy are being made and on the authority of Parliament. These things have been happening during the last two years and there have been various forces at work. There have been one set of forces demanding the dissolution of State Assemblies and even the Lok

Sabha. And here is another blow which is coming, from the ruling party itself, from the Treasury Ben-The two streams ches themselves. are meeting here only to give a blow to our system and thereby eroding the very authority of the sovereign Parliament.

No plea of public interest could be taken here. The Minister has explained in the statement that this ought to have been done earlier, but, because of some administrative reasons, this could not be done before March So, because of this, namely; administrative difficulties; this could not be done earlier. But my question is this: Why cannot you wait for sometime more, especially when Parliament is going to meet soon? You have waited for so long. You have been losing several crores because of administrative difficulties. These administrative difficulties could not be overcome three months back or two months back or even one month back because it is a time-consuming, long-drawn out process and so this thing has come suddenly in this fashion. We know that during the last several years there have been cases of losses accruing to the Department. Even last year it could have been done, but it was not done. Here just now on the eve of this budget session it has been done. So, Sir, here; it is not merely a question of reply by the hon. Minister, but you, Sir; as the Speaker of the House; as the custodian of the authority of Parliament, have to give your ruling on this particular point. The arguments made so far by the hon. Minister are superficial and they are not convincing. He is giving a blow to the authority of Parliament, though unwillingly it may be. Although he may no have meant it, his is what it really means, and it serves that very purpose.

And, Sir, I think the Minister owes an apology to this House that in doing so he has comitted a mistake and

180

that ought to be rectified. The sooner it is done the better it will be for the country and all of us.

Now coming to the contents of the statement Sir, one argument that has been given in the statement is regarding some economy measures that have been taken. The economy measures have been enumerated in the statement but neither the statement nor the oral reply given by the Minister gives us any idea as to what amount is going to be saved through these economy measures and whether these have been calculated in putting this additional burden on the common man. In this context I would like to say that the different measures of economy that have been enumerated ought to make good the loss or part of the loss.

Another aspect that has been emphasised in the statement is:

"In order to ensure that the existing subscribers get a better service, expansion as well as improvement of the system is absolutely necessary. This calls for heavy investment in more modern and sophisticated equipment. For this purpose substantial support has to be provided to the P&T's capital budget out of the P&T revenues."

Sir, we know and I fully share the idea given by the Minister here that our production, particularly in telephone industry, has picked up very speedily during the last few years and we ought to be proud of it. I also feel that time has come when by exporting our equipment we can augment the resources of foreign exchange for our country and make this Department a very profitabe one. But, Sir, for that investment is it necessary that the common man should be taxed? Is it not possible that the money could be had from sanks and other sources because it is an investment and not an expenditure. If an investment is required so that our telephone industry is capable of satisfying national needs and at the same time is in a position to meet the requirements of a score of other countries and thereby earn foreign exchange for that taxing the common man, I do not think, is justified.

Similarly the third point that has to be emphasised is that the increments in rates have violated the policies enunciated by the Government and the Prime Minister during the last few years. The policy here as declared several times is to try to help the common man, try to help the lowest rung of our population and then try to tax the upper rung. But her we have increased the money order and registration fee Most of us are receiving registered letters. Could it be not possible to exempt the lower rung and impose heavy burden on the upper rung I submit that taxing all classes together at the same rate is not very justified and that goes against the declared objectives of the Government. I think, in such a situation even now the lowest rung of people should be exempted and that burden, if it is unavoidable, can be shifted to the upper rung of people.

So I want to ask of the Minister whether it could not be done earlier. I also want to ask why it could not be delayed for at least one month...

Mr. Speaker: He has answered that.

Shri Rhogendra Jha: He has said in his statement that several crores have been lost already. He has also said in his statement that for administrative reasons, it could not be done before March 1. I am asking why it could not be done from January 1, why not from December 1 why not from last year's budget itself so that Parliament could have had an opportunity to discuss it. He has said that for administrative reasons it could

not be done. So the administrative difficulty was taken note of. But what about the sovereignty of Parliament? What about a discussion with Members of Parliament and the Opposition and then evolving a more concreate, more satisfactory, policy? That has been avoided. There is no satisfactory explanation as to why this could not be done, why this could not be delayed for a while.

Then what is the net effect of the economy measures? Thirdly, what is the total expected-saving due to all these measures? Lastly, are they even now thinking of exempting the lowest rung from these taxation measures?

DR SHANKER DAYAL SHARMA: Mr. Speaker, so far as the question of not bringing these measures earlier is concerned, I should like to point out that last year we had a surplus of Rs. 2.33 crores. Naturally in a department so widespread as this, it takes time to get figures of income and losses Again, I would like to remind Shri Jha-working in the labour field, he must be knowing itthat the new rates of DA were decided upon only late and after it was decided, its impact was studied. Then and only then could we decide about it.

So far as respect for Parliament is concerned I should like to submit that we have done this fully in accordance with the traditions and wishes of the House, because Parliament itself has conferred upon Government this power to change, meaning thereby—we have every reason to think that this is the only way of interpreting it—that Parliament in such a case has decided that this should be done by administrative action and we need not come before Parliament for thes things.

AN HON. MEMBER: No, no.

DR. SHANKER DAYAL SHARMA: So we have done it fully in accordance with the letter of the law and the intention as can be gathered from the letter of the law.

As for the question of its being done earlier, I have already explained that after that impact of the new instalments of DA was studied, we had to consider what further measures we should take in this matter. We could think of raising the rates of certain items with the consent of Parliment. We have tried to leave them.

So far as money orders are concerned, you have said that the richer people use bank cheques We do not get money orders of the rich people. They just pay a rupee to the bank and they collect it from bank to bank.

As I said, there was a loss of Rs. 11.5 crores and we have only tried to make it up slightly.

So far as the question of what we are going to get by the various economy measures is concerned, the effect of these measures will be known later. We have reduced the forms, but we are not going to rereduce the strength. There is no idea of retrenchment. As to what will be the effect of these measures, we will come to our conclusions later.

You may judge the extent of our work if you realise that we have got more than 6 lakh people working for us We have to look to their interests. Then we have also to look to the interests of the extra-departmental employees. We have increased their emoluments also. As you yourself have said, ours being a welfare state, we have to see both sides. These 6 lakh people are not only employees, but they are also our people. We cannot retrench them; we cannot also stop what they should get, merely because this thing has

[Dr. Shanker Dayal Sharma]

gone up So in every measure taken, we have to see that the burden falls heavily only on those who can afford to bear it. We have tried to save the people who cannot pay, who are in difficulty We have tried to tap the rich people

Then I am not using the word 'tax'

SHRI BHOGENDRA JHA The rich have been spared.

DR SHANKER DAYAL SHARMA This is technically a fee and not a tax.

As for delay, delay would have resulted in a loss of Rs 10 croics which would mean so much loss in other We want to utilise all this things for improving the conditione I want to make it clear that when we are talking of cconomy, we are not thinking of economy in terms of essentials for the werker Free during this period while we were c ilculating we also decided about the quarters which had been stopped earlier types I and II The ban on them had been removed and we are thinking of that So this has to be balanced both ways in order that we may be able to meet the needs of the common man

SHRI BHOGENDRA JHA He has not answered the point whether it was not possible to invest in Telecom industry, not by taxing people but by taking money from financial institutions

DR SHANKER DAYAL SHARMA
As far as the Indian Telecom industry is concerned, the capital investment does not come to much We have to pay for the equipment we use and this will mainly go for payment for the equipment that will be used.

12.41 hra.

COMMITTEE ON PAPERS LAID ON THE TABLE

(i) MINUTES

SHRI SEZHIYAN (Kumbakonam): I beg to lay on the Table minutes of the sittings of the Committee on Papers laid on the Table held on the 23rd June, 1975, 18th February and 1st March, 1976

(ii) FIRST REPORT

SHRI SEZHIYAN Sir, I beg to present the First Report of the Committee on papers laid on the Table

12 42 hrs

STATEMENT RE DISCOVERY OF OIL BY ONGC IN BASSEIN STRUCTURE

THE MINISTER OF PETROLEUM K D MALAVIYA (SHRI Speaker Sir, it is with a sense of cons derable gratification that I rise to make this statement today The the Hon'ble Members are aware of efforts made by us in off-shore exploration in an area of about 100,000 sq km, spreading from the Saurashtra Coast to Konkan line I have already stated about the special prosect known as the 'Deeper tinental Shelf Project' covering area of about 20,000 sq km where seismic surveys have been completed in a record time of two months. The data obtained from the seismic survey of the deeper continental shelf project area are being cessed and evaluated and the liminary results are quite encouraging. In all probability, exploratory drilling in the deeper continental shelf area will also be taken up during this year.